

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 22540 of 2014

(Arising out of Order-in-Original No. BLR-LTUNT-000-COM-225-13-14
dated 28/01/2014 passed by Commissioner of Service Tax, LTU
BANGALORE)

**M/s Karnataka Antibiotics And
Pharmaceuticals Ltd**

Nirman Bhavan, Dr.rajkumar Road, 1st Block,
Rajaji Nagar,
BANGALORE - 560010
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service Tax
Bangalore-ltu**

100 FT RING ROAD JSS TOWERS,
BANASHANKARI-III STAGE,
BANGALORE, - 560085
KARNATAKA

Respondent(s)

Appearance:

Shri Bhanu Murthy, Advocate for the Appellant

Shri Narendra Babu Byahatti, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20605 / 2020

Date of Hearing: 14/09/2020

Date of Decision: 14/09/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants
have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **14/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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